

1417

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 19/2025

IN THE MATTER OF:

Rajeev Ranjan

...Applicant

Vs

Ministry of Environment Forests & Climate &
Change & Ors.

...Respondents

I N D E X

<u>Si. No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	DOCUMENT 1- Copy of Order dated 12.08.2025 passed by the Hon'ble Supreme Court of India in WP (C) 202/1995	1-55

FILED BY:

NEW DELHI

DATED: 01.09.2025


(JYOTI MENDIRATTA)

Advocate for the GNCT of Delhi

H-34, Jangpura Extension

(Lower Ground Floor)

Near INOX EROS Cinema,

New Delhi-110014

Ph: 9811136141

jmalawoffices@gmail.com

ITEM NOS. (8 + 6 + 42 + 43) COURT NO.1 SECTION PIL-W, XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO. 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD PETITIONER(S)

VERSUS

UNION OF INDIA & ORS. RESPONDENT(S)

(By Courts Motion)

[1] IA NOS. 185063, 185065, 185066 OF 2025.

[2] IA No. 132266/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 132125/2025 - INTERVENTION/IMPLEADMENT in WRIT PETITION (CIVIL) NO. 171/1996.

[3] I.A. NOS. 122148 & 122149 of 2025 [Applications for Impleadment and Directions] IN RE : MOHAN LAL & ORS.

[4] I. A. NOS. 90783, 90784 & 101677 OF 2025 [Applications for Directions, Exemption from filing O.T. and Impleadment filed by Mr. Lakshmeesh S. Kamath, Advocate] IN RE : M/S. PULPALLY STONE CRUSHERS & 4(a) IA Nos. 135350, 135351, 135375, 135376 of 2025.

[5] I. A. NO. 88067 2025 [Application for Clarification of order dated 24.10.2025 filed by Ms. Sugandha Anand, Advocate] WITH I. A. NO. 120608 OF 2025 [Application seeking permission to file application for Clarification & Modification of order dated 24.10.2025 filed by Mr. Ajit Sharma, Advocate] WITH I. A. NOS. 110655 & 110660 OF 2025 [Applications for Clarification & Modification of order dated 24.10.2025 and Exemption from filing O.T. filed by Mr. Ajit Sharma, Advocate]

WITH I. A. (D) NO. 118542 OF 2025 [Application for Impleadment filed by Mr. Ajit Sharma, Advocate] IN RE : THE STATE OF HIMACHAL PRADESH IN RE : M/S. GOLDSTONE CRUSHING COMPANY IN I. A. NOS. 157777 AND 157782 OF 2023 (Disposed of vide orde dated 24.10.2025) [Applications For Impleadment And Directions] IN RE : PRADEEP IN RE
[6] I. A. NOS. 90595 & 90596 OF 2025 [Applications for permission to file Impleadment and application for Impleadment filed by M/s.

Signature Not Verified
Digitally signed by
POOJA SHARMA
Date: 2025.08.30
12:40:23 IST
Reason:

Hooda & Co., Advocate] IN RE : B.K. SINGH - IFS (RETD.)

[7] I. A. NOS. 104049 AND 104048 OF 2025 [Applications for Directions, Exemption from filing O.T. filed by Ms. Aruna Gupta, Advocate] WITH I.A. NO. 140936 OF 2025 (Application for Impleadment filed by Ms. Aruna Gupta, Advocate) IN RE : M/S. ARPIT MARBLES PVT. LTD. [7a] I.A. NOS. 127050, 127055 & 132503 OF 2025 WITH CIVIL APPEAL NO. 6790 of 2025, [7b] I.A. NOS. 105337, 105336 & 110791 of 2025.

[8] I.A. NO. 156703 OF 2024 [Application for Impleadment filed by Mr. Shrey Kapoor, Advocate] AND I.A. NO. 156707 & 156710 OF 2024 [Application for Directions and Exemption from filing O.T. filed by Mr. Shrey Kapoor, Advocate] WITH I.A. NOS. 182429 & 182432 OF 2024 [Application for permission to file Additional documents and Exemption from filing O.T. filed by Mr. Shrey Kapoor, Advocate] AND I.A. NOS. 279970 & 279972 OF 2024 [Application for placing on record Addition Facts and documents and Exemption from filing English translation filed by Mr. Shrey Kapoor, Advocate] AND I.A. NO. 8102 OF 2025. [8a] I.A. NO. 212089 OF 2024, I.A. NOS. 212084 & 212086 OF 2024. [8b] I.A. NOS. 185524 OF 2025 [8c] CIVIL APPEAL DIARY NO. 12516 OF 2019 [8d] SUO-MOTO WRIT PETITION (CIVIL) NO. 1 OF 2023 (Under Article 32 of the Constitution of India) WITH INTERLOCUTORY APPLICATION NO. 285430/2024 (Appln. for Exemption from filing O.T. on b/o State of Rajasthan) AND INTERLOCUTORY APPLICATION D. NOS. 227339 & 282482/2024 (Applns. for Impleadment and Directions on b/o Mandir Hanumanji Maharaj Pandupole Trust) AND INTERLOCUTORY APPLICATION NOS. 128329 & 128330/2025 (Applns. for Directions and Exemption from filing O. T. on b/o Mandir Hanumanji Maharaj Pandupole Trust) AND INTERLOCUTORY APPLICATION D. NOS. 174013, 169812 & 169815/2025 (Applns. for intervention/impleadment, directions and exemption from filing O. T. on b/o Narendra Singh Rathod & Ors.) AND INTERLOCUTORY APPLICATION D. NOS. 169819 & 169820/2025 (Applns. for Intervention and Directions on b/o Sneha Solanki) AND INTERLOCUTORY APPLICATION D. NO. 185532/2025 (Appln. for Directions on b/o Sneha Solanki) AND INTERLOCUTORY APPLICATION NOS. 185511, 185512 & 185514/2025 (Applns. for Intervention, Directions and Exemption from filing O. T. on b/o People for Aravallis & Ors.) AND INTERLOCUTORY APPLICATION D. NOS. 185646 & 185660/2025 (Applns. for Intervention and Directions on b/o Anasuya Kale Chhabrani)

[9] I. A. NOS. 140072 & 140078 OF 2025 [Applications for Intervention and Directions filed by Mr. Adarsh Kumar Tiwari, Advocate] IN RE : VIJAYENDRA PAL SINGH

[10] I.A. NO. 218391 OF 2024 (CEC REPORT NO. 19 OF 2024) IN RE : TO PREVENT THE CONSTRUCTION OF BAL-BHARATI PAUD PHATA (BBPP) ROAD, BY PUNE MUNICIPAL CORPORATION (PMC)

[11] I. A. NOS. 125409, 125412 OF 2025 [Applications for Intervention and Directions] IN RE : DILIP NATH

[12] I. A. NOS. 125603 AND 125604 OF 2025 [Applications for Intervention and Directions] IN RE : JITUL DEKA ARAVALI BATCH

[13] I.A. NO. 105701/2024 (CEC REPORT NO. 03/2024) [CEC Report No. 3 dt. 07.03.2004 regarding in compliance of the order dt.10.01.2024 of the Hon'ble Court. Accordingly, the CEC is of the opinion that these three I.As Nos. 87550, 107909 and 112526 of 2023 may be considered after this Hon'ble Court considers and decides on the broader issues about mining in Aravali Hill and Ranges.

[13(ii)] I. A. NOS. 828, 839, 840, 850, 853-854, 855-856, 866-868, 869-870, 871-872, 873-874, 875-876, 877-878, 879-880, 881-882, 891-892, 900, 905, 1488, 1590, 1612-1613, 1700, 1701, 1702, 1703, 2007-2008, 2138-2139, 2205, 2445, 2536, 2567, 2574, 2636, 2658-2659, 2719, 2761, 2765, 2766, 2767, 2768-2769, 128672 and 128673/2019 IN 2858/2010, 2872-2873, 2932, 2933, 2934, and 2879/2010, 3086/2010, 3089-3090/2011, 3091, 3137, I.A. D. NO. 76048/2009, 3597, I. A. D. No. 76051/2009, 3605, 3606, 3811-3812/2014, 3815, 32330/2021 AND 40279/2021. I.A. 1276-1277 [Second Monitoring Report dt. 28.10.2002 of CEC regarding large scale illegal mining of stones in the forest area in aravali hills around kot village located off the road mid-way between ballabgarh-sohna road near dhauj, and Applications for Impleadment, Intervention, Directions, Modification/directions of court's order dt. 30.10.2002, Clarification/Modification of Order's dated 29.10.2002 AND 09.12.2002, 16.12.2002, Permission, permission to file additional affidavit/documents, exemption from filing O.T., Clarification/Modification of Order's dated 08.10.2009 and applications for recalling of Court's Order dated 12.12.2018 in I.A. NO. 2858/2010]. [13 (iii)] 828/02 in W.P.(C) No. 202/1995 and 833/02, 834-835/02, 837/02, 846-847/02, 893-894/02, 901-902/03, 903-904/03 in 828/02, 1310/05 in 833/02, 1329/05 in 1310/05, 1331/05 in 1310/05, 1450-1452/05 in 1310/05, 2447/08 in 828/02, 2602/09 in 828/02, 2758-2759/09 in 828/02, 2803/10 & 3210/11 in 2758-2759/09, 2814/10 in 1310/05, 2834, 2836/10 in 1310/05, 2837, 2839/10 in 1310/05, 2840/10 in 2814/10 in 828/02 in 828/02, 2883-2885/10 in 1310, 2887-2889/10 in 1310, 2891, 2893/10, 3125/11 in 2877-2879/10, 3129/11 in 2874-2876/10, alongwith Rajasthan Mining, 3281/11 in 2834-2836, 3296/11 in 1310(fresh), 3361-3362/12, 3394, 3396/12 in 1310, 3397/12 in 828, 3919-3920/2015 in 2891-2893, 3951 in 834-835, 3952 in 2814-2815 in 1310 I.A.No. 3957 In I.A.No. 828 In W.P.(C)No. 202/1995 I.A.No. 27190 AND 46116 of 2019, 49985/2019 (App. For O/T) in I.A. no. 3361-3363, 50600, 50604, 57647/2019, 57468, 57653/2019, 60991, 60995, 60999/2019, 141355/2019 in I.A. NO. 50600 AND 50610 OF 2019, 153523 AND 153524/2019 in I. A. No. 828 [Second Monitoring Report dated 28.10.2002 of Central Empowered

Committee and Applications for Further Directions, Modification/Clarification of Order dated 30.10.2002 and Amendment of I.A.No. 833, Impleadment, Modification/Clarification of Order dated 29/30.10.2002, Modification/Clarification, Exemption from filing O.T., Modification/ Directions, Directions, Intervention, Clarification/Modification of Order dated 08.04.2005, Interim Directions, Stay, Modification of Order dated 19.02.2010 , Permission to file Additional Documents and Early Hearing of I.A.No. 828]. [13(iv)] I. A. NOS. 110282, 110283, 111437 AND 111438 OF 2025 [Applications for Direction, O.T. and Impleadment and O.T.] IN RE : INDIAN SOAPSTONE PRODUCERS ASSOCIATION. [13 (v)] I.A. Nos. 123463, 123464 of 123465 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123488, 123489 & 123490 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123668, 123669 & 123670 of 2025 (Applications for Directions, Intervention and O.T.) WITH I.A. Nos. 123997, 123998 & 123999 of 2025 (Applications for Directions, Intervention and O.T.) IN I.A. Nos. 2825-2827 of 2010 IN RE : CHANDRA KANT BIYANI IN RE : ANITA BIYANI. [13(vi)] I. A. NOS. 107906 AND 107909/2023 [APPLICATIONS FOR IMPLEADMENT AND DIRECTIONS] IN RE : M/S NALWAYA MINERALS INDUSTRIES P. LTD. RAJASTHAN AND [13 (vii)] I. A. NOS. 112525, 112526 AND 112527/2023 [APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : M/S NALWAYA MINERALS INDUSTRIES P. LTD. RAJASTHANAND. [13 (viii)] I. A. NOS. 89008 AND 89010 OF 2025 [APPLICATIONS FOR DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : OM PRAKASH GUPTA AND IA No. 139000/2025. [13 (ix)] I. A. NOS. 87544, 87550 AND 91723 OF 2023 [APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : M/S. KRISHNA MINERS AND TRADERS, RAJASTHAN AND [13 (x)] I. A. NOS. 69040, 69044 AND 69050/2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT] IN RE : JAIN KUMAR JAIN AND [13 (xi)] I. A. NOS. 8156, 8157 AND 8155 OF 2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT, IN RE : M/S. SHIV GRIT UDYOG, RAJASTHAN AND [13 (xii)] I. A. NOS. 123906 & 123914 OF 2025 [APPLICATIONS FOR IMPLEADMENT & EXEMPTION FROM FILING O.T. FILED BY MR. SHREY KAPOOR, ADV.) WITH I. A. NOS. 123923 & 123924 OF 2025 [APPLICATIONS FOR DIRECTIONS & EXEMPTION FROM FILING O.T. FILED BY MR. SHREY KAPOOR, ADV.) IN RE : MAKRANA KHAAN ANVM MAJDOOR WELFARE SOCIETY, THROUGH ITS AUTHORIZED REPRESENTATIVE SH. UTKARSH BANSAL IN WRIT PETITION (CIVIL) NO. 202/1995 (Under Article 32 of the Constitution of India)

[14] WRIT PETITION (CIVIL) NO. 4677/1985, 14(i)IAS RELATED TO HARYANA MINING (I.A.Nos. 1785, 1967 AND 2152 IN 1967, 1962, 2443, 2186 AND 2444, 2168, IA D. NO. 75191, 2484, 2527 AND 2582 IN IA D. NO. 75191, 1866 1858- 1859, , 1891-1893, 1895, 1896, 1906, 1907-1908, 1968, 2451, 2336, IA D. NO. 58737, IA NOS. 2390, 2450 IN IA NO. 2385, 2454, 2455, 2486-2488 AND 2492, 2385, 2143, 2623, 2624, , 1937, 2415, 2579, 2780-2785, 32531/2021, 32532/2021 IN IA NO. 2450,

28631 AND 28637/2021, 31357 AND 31360/2021, 35779 & 35781/2021, 43001/2021 AND IA NO. 42525/2021 IN IA D. NO. 75191, 44798/2021 IN 31360/2021, 93600/2021, 92854 & 92850/2023, 81251, 81253/2023 AND 113069/2024 ALONGWITH C.P.(C) NO. 186/2003. [14(ii)] IAS RELATED TO CONSTRUCTION (I.A.Nos. 2198, 1888, 1911 AND 1912, 2306 AND 2307, 2308 AND 2309 IN IA NO. 1888, 2386 AND 2387, 2392, 2103, 2355-2357, 2577-2578, 2575- 2576, 1894, 2497-2498, 2514- 2515, 2595-2596, 2600-2602, 2603, 2604-2605, 2606-2607, 2608- 2609, 2610-2611, 1938, 2684-2687, 2720-2721, 2758-2759, 2760-2761, 66059/2017 AND 66071/2017, 81981 AND 81982/2017, 134492 AND 134499/2017, 67457 AND 67458/2019, 128127, 134352/2020 AND 97884, 97894, 97887 AND 97899/2021) (APPLICATIONS FOR DIRECTIONS AND MODIFICATION/CLARIFICATION OF COURT'S ORDER DATED 06/05/2002, 8/10/2009, 18/03/2004, INTERVENTION AND IMPLEADMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS AND EXEMPTION FROM FILING O.T. AND INTERIM STAY AND PERMISSION TO FILE REPLY AFFIDAVIT AND APPLNS. RAISING OBJECTIONS AGAINST CEC REPORTS.

[15] CONTEMPT PETITION (C) DIARY NO. 34292 OF 2024 WITH I.A. NO. 168256 OF 2024 (Application for Exemption from filing Typed copy) IN RE : BHAVREEN KANDHARI

[16] I.A. NO. 126582 OF 2025 (CEC REPORT NO. 25 OF 2025) AND I.A. NOS. 135736 & 136040 OF 2025, I.A. NO. 135954 OF 2025, I.A. NO. 138810 OF 2025 (Applications for permission to file Additional documents in I.A. 136040/2025 in I.A. 126582/2025 filed by Ms. Tanya Srivastava, Advocate) AND I.A. NO. 138813 OF 2025 (Applications for permission to file Additional documents in I.A. 136040/2025 in I.A. 126582/2025 filed by Ms. Tanya Srivastava, Advocate) AND I.A. NOS. 159062 & 159063 OF 2025 (Applications for Intervention and Directions on behalf of M/s. RR Texknit LLP, Applicant filed by Mr. Vivek Gupta, Advocate) AND I.A. NO. 173765 & 173767 OF 2025 (Applications for Intervention and O.T.)

[17] I.A. NO. 283732 OF 2024 (CEC REPORT NO. 30 OF 2024)

[18] I.A. NO. 285881 OF 2024 (Application for Impleadment as Co-petitioners filed by Mr. Arun K. Sinha, Advocate) WITH I.A. NOS. 285829 & 285830 OF 2024 (Applications for Directions and Exemption from filing O.T. filed by Mr. Arun K. Sinha, Advocate) AND I.A. NO. 300603 OF 2024 (Application seeking Impleadment of the owner of the Land as Party Respondent filed by Mr. Arun K. Sinha, Advocate) IN RE : UDIT NARAYAN SONAKIYA & ANR.

[19] I. A. NOS. 100352 & 100351 OF 2024 [Applications for Impleadment and Directions filed by Mr. Rajeev Kumar Dubey, Advocate] AND I. A. NOS. 56927, 56928 & 56929 OF 2025 [Applications for Amendment of I.A. Nos. 100351 & 100352/2024 , Amended application for Directions and Exemption form filing O.T. filed by

Mr. Rajeev Kumar Dubey, Advocate] AND I. A. NO. 139151 OF 2025 [Application for Exemption from filing O.T. in Counter Affidavit] IN RE : SHRI RAM KRISHNA PANDEY

[20] I. A. NO. 69462 OF 2025 [Application for Directions filed by Ms. Sugandha Anand, Advocate] IN RE : STATE OF HIMACHAL PRADESH AND

[21] I. A. NO. 2208 OF 2008 [Application for Directions] IN RE : CANTONMENT BOARD, PACHMARHI, M.P. AND

[22] I. A. NO. 185901 OF 2025 [CEC REPORT NO. 36 OF 2025] IN RE : RECENT INCIDENT OF TIGER DEATHS IN MAL MAHADESHWARA HILLS WILDLIFE SANCTUARY, KARNATAKA AND

[23] IN RE : RANTHAMBORE TIGER RESERVE I.A. NOS. 117782, 117783 AND 117785 OF 2025 [Applications for Impleadment, Directions and O.T.] WITH I.A. NO. 169828 OF 2025 [Applications Exemption from filing O..T. in Compliance Affidavit] IN RE : SANJAY KUMAR AND

[24] I. A. NOS. 153500 & 153501 OF 2024 [Applications for Directions and Exemption from filing O.T. filed by Ms. Shibani Ghosh, Advocate] WITH I. A. NO. 153502 OF 2024 [Applications for Intervention filed by Ms. Shibani Ghosh, Advocate] IN RE : DR. DAYA SHANKAR SRIVASTAVA (SARANDA GAME SANCTUARY) AND

[25] SPECIAL LEAVE PETITION(C) No. 25047 OF 2018

[26] I.A. NOS. 167477 & 167479 OF 2025 (Applications for Impleadment and Directions in filed by Ms. Rani Mishra, Advocate) IN RE: SATKOSIA TIGER RESERVE, ODISHA IN RE: SANJAY KUMAR AND

[27] I. A. NOS. 28216 & 28217 OF 2025 [Applications for Impleadment and Directions filed by Mr. Sachin Patil, Advocate] IN I.A. NOS. 3864-3866 OF 2015 (Applications for Impleadment, Clarification and O.T. filed by Mr. Sachin Patil, Advocate) IN RE : ASHOK BHIWAJI DESAI AND

[28] ISSUE REGARDING ORDER DATED 18.03.2025 PASSED IN W.P. (C)NO. 13381 OF 1984 AND I. A. NO. 140084 OF 2025 [Application for Exemption from filing O.T. in Affidavit] AND

[29] I.A. NOS. 85332 AND 85124 OF 2023 [Applications For Intervention And Directions] WITH I.A. NOS. 60136 AND 60352 OF 2024 (Applications For Intervention Filed By Mr. Anurag Tandon, Advocate In I.A. No. 85332/2023) WITH I.A. NOS. 64180 AND 64434 OF 2024 [(Applications For Interventions Filed By Mr. Anurag Tandon, Advocate On Behalf Of "Bilibar Patar" And "Harichandra Boro", Applicants Respectively In I.A. No. 85332/2023) WITH I.A. NO. 67379 OF 2024.

THE NAMES OF "ONLY" THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN AGAINST THESE I.As. MR. HARISH N. SALVE, SR. ADV. [A.C.], MR. A.D.N. RAO, SR. ADVOCATE [A.C.], MS. APARAJITA SINGH, SR. ADVOCATE [A.C.], M/S. J.S. WAD AND CO., MR. ASHOK K. MAHAJAN, MS. SUMITA RAY, MR. SRI PAL SINGH, MS. JYOTI MENDIRATTA, MR. KAMAL MOHAN GUPTA, DR. MONIKA GUSAIN, MS. DIKSHA RAI, MR. TARUN GUPTA FOR S. NO. [10 (iii)] MR. K. PARAMESHWAR (A.C.), MS. RUCHI KOHLI, MS. SUMITA HAZARIKA, MS. SANDHYA GOSWAMI, MS. SHOBHA, MR. V. BALACHANDRAN, MR. ANIL NAG, , MR. PRAVEEN JAIN, MR. K. RAJEEV, MR. S.K. SINHA, MS. BINU TAMTA, MR. SARAD KUMAR SINGHANIA, GROUP CAPTAIN KARAN SINGH BHATI, MS. ARUNA GUPTA, MR. NAVEEN CHAWLA, MS. A. SUMATHI, MR. SYED MEHDI IMAM, MS. AISHWARYA BHATI, MS. SURUCHI AGGARWAL, MR. SATYA MITRA, MR. ARUNESHWAR GUPTA FOR S.NO. [10 (iv)] MS. SAKSHI KAKKAR FOR S.NO. [10 (v)] MR. K. PAARIVENDHAN FOR S.NO. [10 (vi)] MR. SANDEEP KR. JHA FOR S.NO. [10 (vii)] MR. CHANDRA BHUSHAN PRASAD FOR S.NO. [10 (xii)] Mr. S. Guru Krishna Kumar, Sr. Advocate (A.C.) Mr. Amrish Kumar, Ms. Anil Katiyar, Mr. Raj Bahadur Yadav, Mr. Sanjay Kumar Visen Ms. Monika Gusain Ms. Binu Tamta, M/S Mitter And Mitter And Co., Mr. Shekhar Kumar, Mr. M.C. Dhingra, Mr. Vishwajit Singh. Mr. Yashpal Singh Deora, Mr. Pravir Chaudhary, Mr. R.C. Kohli, Mr. T.V. George, Ms. Sharmila Upadhyay, Mr. Ambhoj Kumar Sinha, Mr. Binay Kumar Das, Mr. Somnath Mukherjee, Mr. Arun Kumar Beriwal, Ms. Kaveeta Wadia, Mr. Krishnanand Pandey, Mr. Kamal Mohan Gupta, Mr. Umesh U. Khaitan, Applicant In Person, Ms. Vijaylakshmi Menon, Mr. Ajay Pal, Mr. Manoj Kr. Mishra, Mr. Satyendra Kumar, Ms. S. Janani, Mr. Tejaswi Kr. Pradhan, Mr. Devashish Bharuka, Ms. Anuradha Mutatkar, Mr. Haresh Raichura, Dr. Surender Singh Hooda, Ms. Kiran Kr. Patra, Mr. Naveen R. Nath, Ms. Shobha, Mr. V.K. Verma, Ms. Prerna Mehta, Mr. K.V. Mohan, Mr. Guntur Pramod Kumar Ms. Mayuri Raghuvanshi, Mr. Sunny Choudhary, Mr. Tarun Gupta, Mr. Kaushal Yadav, Mr. A. Karthik, Advocates FOR S.NO. [12] MR. K. PARAMESHWAR (A.C.), MR. PRASHANT PADMANABHAN FOR S.NO. [13] MR. K. PARAMESHWAR (A.C.), MS. TANYA SRIVASTAVA, MS. RANU PUROHIT, MR. VIVEK GUPTA, MR. MANAN VERMA FOR S.NO. [14] MR. K. PARAMESHWAR (A.C.) FOR S.NO. [15] MR. K. PARAMESHWAR (A.C.), MR. ARUN K. SINHA, MR. ASHUTOSH KUMAR SHARMA (STATE OF UTTARAKHAND), MR. P.S. SUDHEER FOR S.NO. [16] MR. K. PARAMESHWAR (A.C.), MR. RAJEEV KUMAR DUBEY, MR. SUDEEP KUMAR (FOR STATE OF U.P.) FOR S.NO. [17] MR. K. PARAMESHWAR (A.C.), MS. RANI MISHRA, MR. AKSHAY AMRITANSHU (STATE OF HARYANA), MR. DURGESH RAMCHANDRA GUPTA FOR S.NO. [18] MR. K. PARAMESHWAR (A.C.), MR. SYED MEHDI IMAM, MR. PASHUPATI NATH RAZDAN FOR S.NO. [19] MR. K. PARAMESHWAR (A.C.), MR. RAJ KISHOR CHOUDHARY, MS. MRINAL GOPAL ELKER FOR S.NO. [21] MS. RANI MISHRA, MS. PALLAVI LANGAR, MR. KUNAL CHATTERJI, MS. ASTHA SHARMA, MR. NARESH KUMAR, MR. ANANDO MUKHERJEE, MS. POOJA DHAR, MR. S.N. TERDAL, MR. MOHIT D. RAM FOR S. NO. [25] MS. RANI MISHRA FOR S. NO. [26] MR. SACHIN PATIL.

WITH

SLP(C) No. 25047/2018 (XVI)

DIARY NO(S). 12516/2019 (XVII)

IA No. 68530/2019 - CONDONATION OF DELAY IN FILING

IA No. 68535/2019 - EX-PARTE STAY

IA No. 68538/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 220462/2024 - INTERVENTION/IMPLEADMENT

IA No. 68527/2019 - PERMISSION TO FILE APPEAL

SMW(C) No. 1/2023 (PIL-W)

IA No. 169820/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 185660/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 185532/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 185512/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 282482/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 169812/2025 - CLARIFICATION/DIRECTION

IA No. 128329/2025 - CLARIFICATION/DIRECTION

IA No. 169815/2025 - EXEMPTION FROM FILING O.T.

IA No. 128330/2025 - EXEMPTION FROM FILING O.T.

IA No. 185514/2025 - EXEMPTION FROM FILING O.T.

IA No. 285430/2024 - EXEMPTION FROM FILING O.T.

IA No. 185646/2025 - INTERVENTION APPLICATION

IA No. 227339/2024 - INTERVENTION/IMPLEAWRIT PETITION (CIVIL) NO. 4677/1985DMENT

IA No. 169819/2025 - INTERVENTION/IMPLEADMENT

IA No. 185511/2025 - INTERVENTION/IMPLEADMENT

IA No. 174013/2025 - INTERVENTION/IMPLEADMENT

DIARY NO(S). 34292/2024 (PIL-W)

(IA No. 168256/2024 - APPLICATION FOR EXEMPTION FROM FILING TYPED DOCUMENTS)

ITEM 6

WRIT PETITION (CIVIL) NO. 4677/1985

HARYANA MINING MATTERS I.A.No. 1785, 1967, 2152 IN 1967, 1962, 2443, 2186, 2444, 2168, IA D. NO. 75191, 2484, 2527 AND 2582 IN IA D. NO. 75191, 1866, 1858 and 1859, , 1891, 1892 and 1893, 1895, 1896, 1906, 1907 AND 1908, 1968, 2451, 2336, IA D. NO. 58737, 2390, 2450 IN IA NO. 2385, 2454, 2455, 2486, 2487, 2488 AND 2492, 2385, 2143, 2623, 2624, 1937, 2415, 2579, 2780, 2781, 2782, 2783, 2784 AND 2785, 32531/2021, 32532/2021 IN IA NO. 2450, 28631 AND 28637/2021, 31357 AND 31360/2021, 35779 AND 35781/2021, 43525/2021

IN IA D. NO. 75191, 44798/2021 IN 31360/2021, I.A. NO. 93600/2021, 92854 AND 92850/2023, 81251, 81253/2023 AND 113069/2024 CONSTRUCTIONS MATTERS I.A.No. 2198, 1888, 1911 AND 1912, 2306 AND 2307, 2308 AND 2309 IN IA NO. 1888 AND 2386 AND 2387, 2388, 2392, 2103, 2355, 2356 AND 2357, 2577 AND 2578, 2575 AND 2576, 1894, 2497 AND 2498, 2514, 2515, 2595, 2596, 2600, 2601, 2602, 2603, 2604, 2605, 2606, 2607, 2608, 2609, 2610, 2611, 1938, 2684, 2685, 2686 AND 2687, 2720, 2721, 2758, 2759, 2760, 2761, 66059/2017, 66071/2017, 81981 AND 81982/2017, 134492 AND 134499/2017, 67457 AND 67458/2019, 128127 AND 134352/2020, 97884, 97894, 97887, 97899/2021 (APPLICATIONS FOR DIRECTIONS AND MODIFICATION/CLARIFICATION OF COURT'S ORDER DATED 06/05/2002, 8/10/2009, 18/03/2004, INTERVENTION AND IMPLEADMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS AND EXEMPTION FROM FILING O.T. AND INTERIM STAY AND PERMISSION TO FILE REPLY AFFIDAVIT AND APPLNS. RAISING OBJECTIONS AGAINST CEC REPORTS) IN W.P.(C) NO. 4677/1985 "ONLY" ARE LISTED

NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST : MR. S. GURU KRISHNA KUMAR, SR. ADVOCATE (A.C.) MS. ANITHA SHENOY, SR. ADVOCATE (A.C.) MR. MANAN VERMA, MR. AMRISH KUMAR, MS. ANIL KATIYAR, MR. RAJ BAHADUR YADAV, MR. SANJAY KUMAR VISEN MS. MONIKA GUSAIN MS. BINU TAMTA, M/S MITTER AND MITTER AND CO., MR. SHEKHAR KUMAR, MR. M.C. DHINGRA, MR. VISHWAJIT SINGH. MR. YASHPAL SINGH DEORA, MR. PRAVIR CHAUDHARY, MR. R.C. KOHLI, MR. T.V. GEORGE, MS. SHARMILA UPADHYAY, MR. AMBHOJ KUMAR SINHA, MR. BINAY KUMAR DAS, MR. SOMNATH MUKHERJEE, MR. ARUN KUMAR BERIWAL, MS. KAVEETA WADIA, MR. KRISHNANAND PANDEY, MR. KAMAL MOHAN GUPTA, MR. UMESH U. KHAITAN, APPLICANT IN PERSON, MS. VIJAYLAKSHMI MENON, MR. AJAY PAL, MR. MANOJ KR. MISHRA, MR. SATYENDRA KUMAR, MS. S. JANANI, MR. TEJASWI KR. PRADHAN, MR. DEVASHISH BHARUKA, MS. ANURADHA MUTATKAR, MR. HARESH RAICHURA, DR. SURENDER SINGH HOODA, MS. KIRAN KR. PATRA, MR. NAVEEN R. NATH, MS. SHOBHA, MR. V.K. VERMA, MS. PRERNA MEHTA, MR. K.V. MOHAN, MR. GUNTUR PRAMOD KUMAR MS. MAYURI RAGHUVANSHI, MR. SUNNY CHOUDHARY, MR. TARUN GUPTA, MR. KAUSHAL YADAV, MR. A. KARTHIK, ADVOCATES

ITEM 42

WRIT PETITION (CIVIL) NO. 171/1996

(IA No. 132266/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 132125/2025 - INTERVENTION/IMPLEADMENT)

ITEM 43

CIVIL APPEAL NO. 6790/2025

(IA No. 124013/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT, IA No. 124014/2025 - EXEMPTION FROM FILING O.T., IA No. 124012/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-08-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE N.V. ANJARIA

AMICUS CURIAE

Mr. K. Parameshwar, Sr. Advocate
Mr. M.V. Mukunda, Adv.
Ms. Kanti, Adv.
Mr. Srinivas Patil, Adv.
Ms. Chitransha Singh Shikarwar, Adv.

For Petitioner(s) : Mr. Pratyush Jain, Adv.
Mr. Prashant Padmanabhan, AOR

Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Mr. Varij Nayan Mishra, Adv.

Mr. Shyam D. Nandan, AOR
M/S. Lawyer S Knit & Co, AOR
Mr. Chanchal Kumar Ganguli, AOR
M/S. Plr Chambers And Co., AOR

Mr. Syed Mehdi Imam, AOR
Mr. Mohd Parvez Dabas, Adv.
Mr. Uzmi Jamil Husain, Adv.

Mr. T. Harish Kumar, AOR

Mr. Dhruv Mehta, Sr. Adv.
Mr. Yashraj Singh Deora, Sr. Adv.
Ms. Anupama Dhurve, Adv.
Mr. Priyesh Mohan Srivastava, Adv.
M/S. Mitter & Mitter Co., AOR

Mr. Purnima Bhat, AOR

Ms. Neha Rai, AOR
Mr. Sugam Mishra, Adv.
Ms. Rukhshaar, Adv.

Petitioner-in-person

For Respondent(s) :

Ms. Aishwarya Bhati, A.S.G.
 Ms. Ruchi Kohli, Sr. Adv.
 Ms. Suhasini Sen, Adv.
 Mr. Raghav Sharma, Adv.
 Mr. Gaurang Bhushan, Adv.
 Mr. Baij Nath Patel, Adv.
 Ms. Shagun Thakur, Adv.
 Ms. Manisha Chava, Adv.
 Mr. Abhinav Aggarwal, Adv.
 Ms. Ritika Singhal, Adv.
 Mr. Gurmeet Singh Makker, AOR

Mr. Satinder Gulati, Adv.
 Mr. Raj Kishor Choudhary, AOR
 Mr. Mohit Gupta, Adv.

Mr. Nalin Kohli, Sr. Adv.
 Mr. Shuvodeep Roy, AOR
 Mr. Deepayan Dutta, Adv.
 Mr. Saurabh Tripathi, Adv.
 Mr. Nimisha Menon, Adv.
 Mr. Ayuushman Aroraa, Adv.

Mr. Gaichangpou Gangmei, AOR
 Mrs. Bina Gupta, AOR
 Mr. P. V. Yogeswaran, AOR
 Mr. Jitendra Mohan Sharma, AOR
 Ms. Malini Poduval, AOR
 Ms. C. K. Sucharita, AOR
 Ms. Binu Tamta, AOR
 Mr. Shibashish Misra, AOR
 Mr. K. L. Janjani, AOR
 Mr. Naresh K. Sharma, AOR
 Ms. A. Sumathi, AOR
 Mr. Jai Prakash Pandey, AOR
 Mrs. Anjani Aiyagari, AOR
 Mr. K. V. Vijayakumar, AOR
 Mrs. Rani Chhabra, AOR
 Ms. Divya Roy, AOR
 Mr. Tarun Johri, AOR
 Mr. Radha Shyam Jena, AOR
 Mr. Ajit Pudussery, AOR
 Mr. Ashok Mathur, AOR

M/S. Parekh & Co., AOR

Mr. Amarjit Singh Bedi, Adv.
 Ms. Surekha Raman, Adv.
 Mr. Shreyash Kumar, Adv.
 Mr. Harshit Singh, Adv.
 Mr. Yashwant Sanjenbam, Adv.
 Mr. Sidharth Nair, Adv.
 M/S. K J John And Co, AOR

Mr. V. Balachandran, AOR
 Mr. S. C. Birla, AOR
 Mr. Ram Swarup Sharma, AOR
 Mr. T. Mahipal, AOR
 Mr. Umesh Bhagwat, AOR
 Mrs. M. Qamaruddin, AOR
 Mr. H. S. Parihar, AOR
 Ms. Baby Krishnan, AOR
 Mr. P. R. Ramasesh, AOR
 Mr. Rakesh K. Sharma, AOR
 Mr. P. N. Gupta, AOR
 Mr. Sarad Kumar Singhanian, AOR
 Mr. E. C. Agrawala, AOR
 Mr. Kuldip Singh, AOR
 Ms. Bina Madhavan, AOR
 Ms. Pratibha Jain, AOR
 Mr. Rajat Joseph, AOR
 Mr. Gopal Prasad, AOR
 Ms. Jyoti Mendiratta, AOR
 Mr. S.. Udaya Kumar Sagar, AOR
 Mr. Ranjan Mukherjee, AOR

Ms. Sharmila Upadhyay, AOR
 Mr. Pawan R Upadhyay, Adv.
 Mr. Sarvjit Pratap Singh, Adv.
 Mr. Anmol Wadhwa, Adv.

Mr. Tejaswi Kumar Pradhan, AOR
 Mr. Pranab Samantaray, Adv.
 Mr. Manoranjan Paikaray, Adv.
 Mr. Rajendra Singh Tomar, Adv.
 Dr. Parkashvir, Adv.

M/S. Arputham Aruna And Co, AOR
 Mrs. Nandini Gore, AOR
 Mr. Raj Kumar Mehta, AOR
 Ms. Madhu Moolchandani, AOR
 Mrs. B. Sunita Rao, AOR

Mr. Rajeev Singh, AOR
Mrs. Kanchan Kaur Dhodi, AOR
Mr. Surya Kant, AOR
Mr. E. C. Vidya Sagar, AOR
M/S. M. V. Kini & Associates, AOR
Mrs. Manik Karanjawala, AOR
Mr. Kamal Mohan Gupta, AOR
Mr. Prashant Kumar, AOR

Mr. Subodh Kr. Pathak, Adv.
Mr. Vinod K. Soni, Adv.
Mr. Pawan Kumar Sharma, Adv.
Ms. Ankita Singh, Adv.
Mr. Dharmendra Kumar Sinha, AOR

Mr. P. Parmeswaran, AOR
Ms. Sujata Kurdukar, AOR
Ms. Charu Mathur, AOR

Mr. Bhavanishankar V.gadnis, Adv.
Mr. A. Venayagam Balan, AOR
Mr. Vishwanath Gadnis, Adv.

Mr. Amit Kumar, AOR
Mr. Shashi B. Upadhyay, AOR
Mr. E.M.S. Aman, AOR

Mr. Sudarsh Menon, AOR
Mr. Udbhav Sinha, Adv.
Mrs. Nimisha Menon, Adv.

Mr. Ramesh Babu M. R., AOR
Mr. Vikrant Singh Bais, AOR
Mr. Shiva Pujan Singh, AOR
Ms. K. V. Bharathi Upadhyaya, AOR
Mr. Rajiv Mehta, AOR
Mr. Ejaz Maqbool, AOR
Mr. Rajesh, AOR
M/S. Corporate Law Group, AOR
Mr. Lakshmi Raman Singh, AOR
Mr. B V Deepak, AOR
Mr. T. N. Singh, AOR

Mr. C. L. Sahu, AOR
Mr. Rishabh Sahu, Adv.
Mr. Narinder Kumar Varma, Adv.
Ms. Hema Sahu, Adv.
Mr. Rajendra Sahu, Adv.

Ms. Sumita Hazarika, AOR
Ms. Kalpana K Tripathy, Adv.
Mr. Prakhar Gupta, Adv.

Ms. Abha R. Sharma, AOR
Mr. Abhishek Chaudhary, AOR
Mrs. Rekha Pandey, AOR
Mr. Gopal Singh, AOR
Mr. T. V. George, AOR
Mr. Krishnanand Pandeya, AOR

Mr. Neeraj Shekhar, AOR
Mr. Rajesh Maurya, Adv.

Ms. Sumita Ray, AOR
Ms. Disha Ray, Adv.
Mr. Anurag Kumar, Adv.
Ms. Vanshika Singh, Adv.
Mr. Kunal Narwal, Adv.

Ms. Asha Gopalan Nair, AOR

Mr. Rajesh Singh, AOR
Mr. Amit Kumar Chawla, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Mahi Pal Singh, Adv.
Mr. Shiva Nand Sharma, Adv.
Mr. Sandeep Singh Dingra, Adv.
Mr. Varun Varma, Adv.
Mr. Shubham Rajhans, Adv.
Mr. Ishank Ranjan, Adv.
Mr. Prakhar Shukla, Adv.
Ms. Manisha Chawla, Adv.
Ms. Niharika Dwivedi, Adv.
Ms. Arushi, Adv.
Mr. Ravinder Pal Singh, Adv.
Mr. Javed Raza, Adv.
Mr. Saurabh Kumar Solanki, Adv.
Mr. Supriya, Adv.

Ms. Hemantika Wahi, AOR

Mr. Mohd. Irshad Hanif, AOR
Ms. Rifat Ara Butt, Adv.
Ms. Nivedita Pandit, Adv.
Mr. Danish Sher Khan, Adv.
Ms. Sanjivani Aggarwal, Adv.

Mr. Punit Dutt Tyagi, AOR
Mr. Rathin Das, AOR
Mr. Ratan Kumar Choudhuri, AOR
Mr. Sudhir Kulshreshtha, AOR

Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.
Mr. Shubham Singh, Adv.
Mr. Youkteshwari Prasad, Adv.
Mr. Vijay Singh, Adv.
Mr. Soumyadeep Chatterjee, Adv.
Mr. Mayur Raj, Adv.
Mr. Tushar Rawal, Adv.
Ms. Shalini Satyanarayan, Adv.
Mr. T.v. Surendranath, Adv.
Mr. Ramendra Nath Makhal, Adv.
Mr. Kirtikar Sukul, Adv.
Mr. Richa Shrivastav, Adv.
Mr. Vivek Singh Somvanshi, Adv.

Ms. Sushma Suri, AOR
Mr. Sudhir Kumar Gupta, AOR
Mr. A. N. Arora, AOR
Mr. Irshad Ahmad, AOR
Mr. G. Prakash, AOR
Mr. E. M. S. Anam, AOR
Mr. M. Yogesh Kanna, AOR

Mr. K.M. Nataraj, ASG
Ms. Aishwarya Bhati, A.S.G.
Mr. Shiv Mangal Sharma, A.A.G.
Mr. Saurabh Rajpal, Adv.
Mr. Amogh Bansal, Adv.
Ms. Nidhi Jaswal, AOR

Mr. Naresh Kumar, AOR

Mr. Kunal Vajani, Adv.
Mr. Kunal Mimani, AOR
Ms. Shraddha Chirania, Adv.

Mr. Vikash Singh, AOR

Mr. Anirudh Sanganeria, AOR
Mr. Chinmay Deshpande, Adv.

Mrs. Meenakshi Arora, Sr. Adv.
Mr. Shrey Kapoor, AOR

Mr. Nishit Agrawal, Adv.

Ms. Anne Mathew, AOR
Mr. Yash S. Vijay, AOR

Mr. Sarvan Kumar, Adv.
Mr. Adarsh Kumar Tiwari, AOR
Ms. Vartika Maurya, Adv.

Ms. Aparna Bhat, Sr. Adv.
Ms. Srishti Agnihotri, AOR
Ms. Karishma Maria, Adv.
Ms. Tara Elizabeth Kurien, Adv.
Mr. D.p.singh, Adv.
Ms. Anchal Kanthed, Adv.

Mr. Kaushik Choudhury, AOR

Mr. Aravindh S., AOR
Ms. Anika Bansal, Adv.
Ms. Jyoti P, Adv.

Mrs. Kirti Renu Mishra, AOR
Mr. Atul Sharma, AOR
Ms. Lakshmi N. Kaimal, AOR
Mr. Subhasish Mohanty, AOR
Mr Rahul Jain, AOR
Mr. Sabarish Subramanian, AOR
M/S. Karanjawala & Co., AOR

Mr. Gopal Shankaranarayanan, Sr. Adv.
Ms. Anindita Mitra, AOR
Mr. Vishal Sinha, Adv.

Mr. Abhishek Atrey, AOR

Ms. Mrinal Gopal Elker, AOR
Ms. Chhavi Khandelwal, Adv.

Mr. Dhaval Mehrotra, AOR

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saxena, Adv.
Mr. Vikas Bharti, Adv.

Mr. Chandra Bhushan Prasad, AOR

Mr. Arunabh Choudhary, Sr. Adv.
Ms. Pallavi Langar, AOR
Mr. Ashish Jha, Adv.
Mr. Sujeet Kumar Chaubey, Adv.

Mr. Pankaj Sharma, Adv.
Mr. Saurabh Singh Chauhan, Adv.
Ms. Vidushi Pandey, Adv.
Mr. Subham Bahuguna, Adv.
Mr. Eshan Kumar Saxena, Adv.
Mr. Himanshu Kumar, Adv.
Mr. Rajeev Kumar Dubey, AOR

Mr. Rajeev Maheshwaranand Roy, AOR

Ms. Ila Shikhar Sheel, AOR

Mr. Naveen Kumar, AOR
Mr. V. N. Raghupathy, AOR
M/S. D.S.K. Legal, AOR

Mr. Sanjay Parikh, Sr. Adv.
Ms. Shibani Ghosh, AOR
Ms. Parul Gupta, Adv.
Ms. Kritika, Adv.

Ms. Rashmi Nandakumar, AOR
Ms. Manika Tripathy, AOR

Ms. Ankita Sharma, AOR
Mr. Arjun D Singh, Adv.
Ms. Ishika Neogi, Adv.

Mr. Sharanagouda Patil, Adv.
Ms. Supreeta Sharanagouda, AOR
Mr. Jyotish Pandey, Adv.
Mr. Yash, Adv.

Mr. Shoeb Alam, Sr. Adv.
Ms. Ranu Purohit, AOR
Mr. Yashas Rk, Adv.
Ms. Niharika Singh, Adv.

Mr. Ashok Gaur, Sr. Adv.
Ms. Megha Karnwal, AOR
Ms. Sakshi Singh, Adv.
Mr. Aaditya Thorat, Adv.
Mr. Avishal Singh, Adv.

M/S. Cyril Amarchand Mangaldas, AOR
Mr. Sandeep Kumar Jha, AOR
Mr. Milind Kumar, AOR
Mr. Mohit Paul, AOR
Dr. Surender Singh Hooda, AOR
Mr. Sunil Kumar Verma, AOR
Mr. Prakash Kumar Singh, AOR

Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Tanya Srivastava, AOR
Mr. Anmol Kheta, Adv.
Mr. Vishal Sinha, Adv.
Mr. Madhav Gupta, Adv.

Ms. Adarsh Nain, AOR
Mr. Guntur Pramod Kumar, AOR

Ms. Purnima Krishna, AOR

Ms. Aishwarya Bhati, A.S.G.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Raghav Sharma, Adv.
Mr. Jagdish Chandra Solanki, Adv.
Mr. Suhasini Sen, Adv.
Mr. Gaurang Bhushan, Adv.

Mr. Sujit Kumar Mishra , AOR

Ms. Maheravish Rein, Adv.
Mr. Aldanish Rein, AOR

Mr. Kunal Vajani, Adv.
Mr. Kunal Mimani, AOR
Ms. Shraddha Chirania, Adv.

Mr. Shantanu Kumar, AOR

Mr. Piyush Sharma, Adv.
Mr. Manan Verma, AOR
Mr. Aditya N Prasad, Adv.
Mr. Pratyush Jain, Adv.

Ms. Seita Vaidyalingam, AOR

Mr. Kumar Anurag Singh, Adv.
Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.

Ms. Anzu. K. Varkey, AOR

Ms. Astha Sharma, AOR
Mr. T. R. B. Sivakumar, AOR

Mr. Vaibhav Srivastava, A.A.G.
Ms. Sugandha Anand, AOR
Mr. Bhargava Ravikumar, Adv.

Mr. Amit Kumar, Sr. Adv., Advocate General
Mr. Avijit Mani Tripathi, AOR
Mr. T.k. Nayak, Adv.
Ms. Marbiang Khongwir, Adv.

Mr. Deeptakirti Verma, AOR

Mr. Jayanth Muthuraj, Sr. Adv.
Ms. Usha Nandini V., AOR
Mr. John Thomas Arakal, Adv.

Mr. Avneesh Arputham, AOR
Mr. Ankit Sharma, Adv.
Mr. Nimish Gupta, Adv.

Mr. Nishanth Patil, AOR
M/S. Venkat Palwai Law Associates, AOR
Mr. Ajay Marwah, AOR

Mr. Ravindra S. Garia, AOR
Mr. Shashank Singh, Adv.
Mr. Ambuj Ojha, Adv.

Mr. Vivek Jain, A.A.G.
Mr. Karan Sharma, AOR

Mr. Gaurav Kumar Bansal, Adv.
Mr. Vishnu Kumar Gupta, Adv.
Ms. Nandita Bansal, Adv.
Mr. Aathrva Upadhaya, Adv.
Ms. Chandrika Upadhaya, Adv.
Ms. Rani Mishra, AOR

Mr. Lenin Singh Hijam, Adv. Gen, Adv.
Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Venkata Raghuvamsy D. , AOR
Ms. Swathi H. Prasad, AOR

Mr. Adeel Ahmed, AOR
Mr. Abul Kibriya, Adv.
Mr. Aamir Hussain, Adv.
Mr. Saalik Islam, Adv.
Ms. Shreemoyee Bhattacharjee, Adv.

Ms. Vanshaja Shukla, AOR

Mr. Chirag M. Shroff, AOR

Ms. Mayuri Raghuvanshi, AOR
Mr. Vivek Jain, AOR

Mr. Abhishek Saket, Adv.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.

Mr. Tarun Gupta, AOR
Mr. Hirday Viridi, Adv.
Mr. Sidhant Ranta, Adv.

Mr. Sameer Abhyankar, AOR
Mr. Rahul Kumar, Adv.
Mr. Aakash Thakur, Adv.
Ms. Yachna Sharma, Adv.

Ms. Ranjeeta Rohatgi, AOR

Mr. Sanjay Upadhyay, Sr. Adv.
Mr. Shubham Upadhyay, AOR
Ms. Mansi Bachani, Adv.
Ms. Gitanjali Sanyal, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Vivek Gupta, AOR
Mr. Ankit Verma, Adv.
Mr. Govind Gupta, Adv.

Mr. Ajay Agarwal, A.A.G.
Mr. Ashiwan Mishra, Adv.
Ms. Aditi Mishra, Adv.
Mr. Kamendra Mishra, AOR

Mr. Somesh Chandra Jha, AOR
Ms. Ruchira Goel, AOR

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Chitransha Singh Sikarwar, Adv.
Mr. Vijay S. Khamkar, Adv.

Mr. Parth Awasthi, Adv.
Mr. Pashupathi Nath Razdan, AOR
Ms. Richa Tiwari, Adv.

Mr. Sanjeev Kumar, AOR

Mr. Shovan Mishra, AOR
Ms. Bipasa Tripathy, Adv.
Mr. Shlok Luthra, Adv.

Mr. Jatinder Kumar Sethi, D.A.G.
Mr. Ashutosh Kumar Sharma, AOR
Ms. Sakshi Singh Rawat, Adv.

Ms. Shibani Ghosh, AOR
Mr. Rishad A. Chowdhary, Adv.
Ms. Sohini Sanyal, Adv.

Ms. Anitha Shenoy, Sr. Adv.
Mr. Madhav Bhatia, Adv.
Mr. Vivek Sura, Adv.
Ms. Suman Kukrety, AOR

Mrs. Aishwarya Bhati, A.S.G.
Ms. Ruchi Kohli, Adv.
Ms. Suhashini Sen, Adv.
Mr. Shyam Gopal, Adv.
Mr. Raghav Sharma, Adv.
Mr. Raman Yadav, Adv.
Dr. N. Visakamurthy, AOR

Mr. P. S. Sudheer, AOR
Mr. Sunny Choudhary, AOR
Mr. Siddhartha Jha, AOR

Dr. Amardeep Gaur, Adv.
Mr. Naved Anwar, Adv.
Mr. K Nagan Pillai, Adv.

Mr. Naveen N, Adv.
M/s V. Maheshwari & Co., AOR

Mr. Mayank Aggarwal, AOR
Mr. Pradeep Kumar Aggarwal, Adv.
Mr. Vineet Yadav, Adv.
Mr. Amir Yadav, Adv.

Mr. P B Suresh, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Saday Mondol, Adv.
Ms. Shubhangi Pandey, Adv.
Ms. Debatmaja Ghosh, Adv.

Mr. Abhishek Pandey, Adv.
Mr. Prashant Kumar Umrao, AOR

Mr. Arun K. Sinha, AOR

Mr. P N Misra, Sr. Adv.
Ms. Sakshi Kakkar, AOR
Mr. Alok Pandey, Adv.
Mrs. Kiran Pandey, Adv.
Mr. Hitanshu Kaushal, Adv.
Mr. Shakti Singh, Adv.

Mr. Aman Panwar, A.A.G.
Mr. Sanchit Garga, AOR

Mr. Naveen Kumar, AOR
Mr. P. K. Manohar, AOR
Mr. Vinod Sharma, AOR
Ms. Surbhi Mehta, AOR
Mr. Rajeev Singh, AOR

Mr. Aastik Dhingra, Adv.
Mr. Anurag Tandon, AOR

Ms. Dr. Monika Gusain, Sr. Adv.
Mr. B.K. Satija, A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Hariom Yaduvanshi, Adv.
Mr. Arjun Yaduvanshi, Adv.
Ms. S. Harini, Adv.
Mr. Avi Dhankhar, Adv.
Mr. Vansmani Tripathi, Adv.
Ms. Aahana Jaiswal, Adv.
Ms. Drishti Rawal, Adv.
Ms. Drishti Saraf, Adv.

Ms. Tanya Gupta, Adv.
Mr. Sarthak Shrivastava, Adv.
Mr. Mayur Goyal, Adv.

Mr. Omanakuttan K. K., AOR

Mr. Ajit Sharma, AOR
Mr. Kanchan Kumar, Adv.
Mr. Yuvrajsinh Solanki, Adv.
Mr. Lareb Habib Ansari, Adv.
Mr. Anant Ram Mishra, Adv.

Mr. Avijit Roy, AOR

Mr. B. K. Pal, AOR
Mr. James P. Thomas, AOR
Mr. S. Gowthaman, AOR
Mr. A. Karthik, AOR
Mr. Rajiv Kumar Choudhry, AOR

Mrs. Aishwrya Bhati, A.S.G.
Mrs. Archana Pathak Dave, A.S.G.
Mr. Raghav Sharma, Adv.
Ms. Ruchi Kohli, Adv.
Ms. Suhasini Sen, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Baijnath Patel, Adv.

Mr. Raj Bahadur Yadav, AOR
Mr. Sughosh Subramaniam, Adv.
Mr. Uday Prakash Yadav, Adv.

Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.
Mr. Kashif Irshad Khan, Adv.

Mr. Sachin Jaysing Patil, Adv.
Mr. Geo Joseph, Adv.
Mr. Risvi Muhammed, Adv.
Mr. Sachin Patil, AOR

Mr. Nishant Awana, AOR
Mrs. Rini Badoni Awana, Adv.
Ms. Vanshika Gupta, Adv.

Ms. Pooja Dhar, AOR
Ms. Shalini Kaul, AOR
Mr. Sunil Kumar Sharma, AOR

Ms. Swati Ghildiyal, AOR
Ms. Neha Singh, Adv.

Mr. Siddharth Sharma, AOR

Mrs. Rekha Palli, Sr. Adv.
Mrs. Meenakshi Arora, Sr. Adv.
Mr. Gaurav Sharma, Sr. Adv.
Mrs. Nina Nariman, Adv.
Ms. Aruna Gupta, AOR
Mr. Ramesh Allanki, Adv.
Mr. Syed Ahmad Naqvi, Adv.

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Mr. Shishir Deshpande, AOR
Mr. Yusuf, AOR
Mr. Agam Sharma , AOR

Mr. K. M. Nataraj, A.S.G.
Mr. Harish Pandey, Adv.
Ms. Indira Bhakar, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Neeraj Kumar Sharma, Adv.
Ms. Mrinal Elker Mazumdar, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Mukesh K Verma, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Shubhranshu Padhi, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Santhosh K, Adv.
Mrs. Devika A.l., Adv.

Mr. Nishit Agrawal, AOR
Mr. Krishna Ballabh Thakur, AOR

Mr. Sravan Kumar Karanam, AOR
Mr. Kumar Nikhil, Adv.
Ms. M. Harshini, Adv.

Applicant-in-person, AOR

Mr. Anant Mann, AOR

Mr. Lakshmeesh S. Kamath, AOR
Mrs. Samriti Ahuja, Adv.
Ms. Aditi Prakash, Adv.

Mr. Vikas Kumar, AOR
Mr. Mohit D. Ram, AOR
Mrs. Pragya Baghel, AOR

Ms. Deepanwita Priyanka, AOR
Mr. Satyalipsu Ray, Adv.
Mr. Deepak Singh, Adv.
Mr. Anuj Chaudhary, Adv.
Ms. Priyal Sheth, Adv.

Mr. Raghvendra Kumar, AOR
Mr. Dinesh Chandra Pandey, AOR

Mr. Saurabh Rajpal, AOR

Mr. Himinder Lal, AOR
Ms. Shruti Jose, AOR
Mr. Durgesh Ramchandra Gupta, AOR
Mr. Gopal Balwant Sathe, AOR

Mr. Sarvam Ritam Khare, AOR
Mr. Kushagra Sharma, Adv.
Mr. Akarsh Khare, Adv.

Mr. K. M. Nataraj, A.S.G.
Mr. Harish Pandey, Adv.
Ms. Indira Bhakar, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Neeraj Kumar Sharma, Adv.
Ms. Mrinal Elker Mazumdar, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Mukesh K Verma, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Ms. Sunieta Ojha, AOR

Dr. Surender Singh Hooda, AOR

M/S. Parekh & Co., AOR
Mr. Avinash Kr. Lakhnopal, AOR
Mr. Sanjay Kapur, AOR
Mr. T. L. Garg, AOR
Mr. Shiv Prakash Pandey, AOR
Mr. Pranaya Kumar Mohapatra, AOR
Mr. Ashwani Kumar, AOR
Mrs. Rachana Joshi Issar, AOR
Mr. Harish Pandey, AOR
Mr. V. K. Verma, AOR
Mr. Prashant Chaudhary, AOR
Mrs. Rekha Pandey, AOR

Mr. Pravir Choudhary, AOR
Mr. Reepak Kansal, Adv.
Mrs. Geeta Rani, Adv.
Mr. Dushyant Sharma, Adv.
Ms. Nasima, Adv.
Mr. Ramit Sehrawat, Adv.
Mr. Saurabh Gupta, Adv.
Ms. Eliza Gupta, Adv.

Mr. Nikilesh Ramachandran, AOR
Ms. Prerna Mehta, AOR
Mr. Sunil Kumar Jain, AOR

Mr. Sanjay Yadav, Adv.
Mr. Giri Prasad C., Adv.
Mr. Parkashvir, Adv.
Mr. Ravi Kumar Tomar, AOR

Mr. Tejaswi Kumar Pradhan, AOR
Mr. Manoranjan Paikaray, Adv.
Mr. Pranab Kumar Samantray, Adv.

Mr. P. Parmeswaran, AOR
Mr. Gunnam Venkateswara Rao, AOR
Mr. Abhay Kumar, AOR

Ms. Diva Singh, Adv.
Mr. Devendra Singh, AOR
Mr. Avinash Poddar, Adv.
Mr. Ankit, Adv.
Mr. Bhupender Yadav, Adv.
Mr. Karan Thakur, Adv.

Mr. A. Venayagam Balan, AOR

Ms. Garima Prasad, Sr. Adv.

Mr. Sanjiv Sen, Sr. Adv.
Mr. Praveen Swarup, AOR
Mr. Prahlad Balaji, Adv.
Ms. Radha Gupta, Adv.
Mr. Saurabh Rohilla, Adv.
Mr. O.p. Harsh Singh Munday, Adv.

Ms. Binu Tamta, AOR
Mr. Shekhar Kumar, AOR
Mrs. Anil Katiyar, AOR
Ms. Anu Gupta, AOR
Ms. Manju Jetley, AOR

Ms. Sharmila Upadhyay, AOR
Mr. Sarvjit Pratap Singh, Adv.
Mr. Anmol Wadhwa, Adv.
Mr. Pawan R Upadhyay, Adv.

Mr. Satish Aggarwal, AOR
Mr. Satyendra Kumar, AOR
Mr. Suresh Chandra Tripathy, AOR
Mr. Md. Farman, AOR
Ms. Ruby Singh Ahuja, AOR
Mr. Sudhir Naagar, AOR
Mr. Venkateswara Rao Anumolu, AOR

Mr. Abhijit Sengupta, AOR
Mr. Paras Chauhan, Adv.
Ms. Kuheli Mitra, Adv.
Mr. Navneet Kansal, Adv.
Mr. Muddam Thirupathi Reddy, Adv.
Mr. Deepak Bahl, Adv.
Mr. Navneet Singh, Adv.
Mr. R.S.Mishra, Adv.

Mr. Neeraj Kumar Gupta, AOR
Mr. Tarun Johri, AOR
Mr. Himinder Lal, AOR
Ms. Rukhsana Choudhury, AOR
Mr. Harsh V. Surana, AOR
Mr. Raj Kamal, AOR
Mr. Jasmeet Singh, AOR
Mr. Rahul Narayan, AOR

Mr. Dhananjay Garg, AOR
Mr. Abhishek Garg, Adv.
Mr. Praveen Bajaj, Adv.
Mr. Chaudhary Shamsuddin Khan, Adv.
Mr. D. K. Garg, Adv.

Mr. Shashi Kant Sharma, Adv.

Ms. B. Vijayalakshmi Menon, AOR
Mr. Nishit Agrawal, AOR
Ms. Rakhi Ray, AOR
Ms. Manika Tripathy, AOR

Mr. Mayank Aggarwal, AOR
Mr. Vineet Yadav, Adv.
Mr. Amir Yadav, Adv.
Mr. Pradeep Kumar Aggarwal, Adv.

Mr. T. Mahipal, AOR
Mr. Rajat Joseph, AOR
Mr. Gaurav Goel, AOR
Mr. Umesh Kumar Khaitan, AOR
Ms. Vanita Bhargava, AOR

Mr. Amit Kumar Singh, AOR
Ms. K. Enatoli Sema, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. B.k. Satija, A.A.G.
Mr. Rakesh Kumar Mudgal, A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Rahul Khurana, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Drishti Saraf, Adv.
Ms. Aakanksha, Adv.
Ms. Ishika Gupta, Adv.
Mr. Sarthak Arya, Adv.
Ms. Drishti Rawal, Adv.
Mr. Sarthak Srivastava, Adv.
Mr. Mayur Goyal, Adv.

Mr. Arvind Kumar Sharma, AOR
Mr. S. S. Shroff, AOR
Ms. Firdouse Qutb Wani, AOR
Mr. Kamal Mohan Gupta, AOR
Mr. Sunny Choudhary, AOR
Mr. D. K. Devesh, AOR
Mr. Kailas Bajirao Autade, AOR
Mr. Anand Varma, AOR
Mr. Rameshwar Prasad Goyal, AOR

Mr. Prithu Garg, AOR
Mr. Krishnanand Pandeya, AOR
Ms. Neha Sharma, AOR

Mr. Smarhar Singh, AOR
Ms. Shweta Kumari, Adv.
Mr. Dhananjaya Kumar Tyagi, Adv.
Mr. Mohd Asim, Adv.
Mr. Pankaj Prakash, Adv.

Mr. Abhinav Agrawal, AOR
Mr. Avadh Bihari Kaushik, AOR
Mr. Shekhar Prit Jha, AOR

Mr. Vishnu Sharma, AOR
Ms. Anupma Sharma, Adv.
Ms. Chandrika Prakash, Adv.

Mrs. Gargi Khanna, AOR
Mr. Somnath Mukherjee, AOR

Mr. Sanjay Upadhyay, Sr. Adv.
Ms. Mayuri Raghuvanshi, AOR
Mr. Shubham Upadhyay, Adv.
Mr. Surya Gupta, Adv.
Mr. Kazi Sangay Thupden, Adv.

Mr. Saurabh Mishra, AOR
Mr. Shrimay Mishra, Adv.
Mr. Abhinav Pandey, Adv.

Mr. Siddhartha Chowdhury, AOR
Mr. Sanjeev Malhotra, AOR
Mr. Amarjit Singh Bedi, AOR
Mr. Arvind Gupta, AOR

Mr. Vivek Narayan Sharma, AOR
Ms. Shruti Priya Mishra, Adv.
Mrs. Mahima Bhardwaj Kalucha, Adv.
Mr. Akash Singh, Adv.
Mr. Shubham Awasthi, Adv.

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saksena, Adv.
Mr. Vikas Bharti, Adv.

Mr. Guntur Pramod Kumar, AOR
Mr. Abinash Kumar Mishra, AOR
Ms. Nidhi Mohan Parashar, AOR
Mr. Purna Chandra Patnaik, AOR
Mr. Ramesh Kumar Mishra, AOR
Mr. Yoginder Handoo, AOR

Dr. Arvind S. Avhad, AOR
Mr. Sushil Sonkar, Adv.
Mr. Nitin Jain, Adv.

Ms. Madhu Sikri, AOR

Mr. K. V. Mohan, AOR
Mr. Sanjeev Dubey, Sr. Adv.
Mr. Sharkh Khan, Adv.

Mr. Arjun Garg, AOR
Mr. Shrey Kapoor, AOR
Mr. E. C. Agrawala, AOR
Mr. Karunakar Mahalik, AOR
Mr. Prakash Ranjan Nayak, AOR

Mr. Tejaswi Kumar Pradhan, AOR
Mr. Manoranjan Paikaray, Adv.
Mr. Pranab Kumar Samantray, Adv.

Mr. Ambhoj Kumar Sinha, AOR
Ms. Binu Tamta, AOR
Mrs. Rani Chhabra, AOR
Mr. Vishnu Kant, AOR
Mr. V. N. Raghupathy, AOR
Ms. Gauraan, AOR
Mr. A. Raghunath, AOR
Mr. Alok Gupta, AOR

Ms. Sharmila Upadhyay, AOR
Mr. Sarvjit Pratap Singh, Adv.
Mr. Anmol Wadhwa, Adv.
Mr. Pawan R Upadhyay, Adv.

Mr. R. C. Kohli, AOR
Mr. T. V. George, AOR
Ms. Smita Maan, AOR

Mr. Tarun Gupta, AOR
Mr. Hirday Virdi, Adv.
Mr. Sidhant Ranta, Adv.

Mr. Abhinav Shrivastava, AOR

Ms. Pallavi Tayal, AOR
Mr. Deeptanshu Jain, Adv.

Mr. Prashant Bhushan, AOR
Mr. Ravinder Kumar Yadav, AOR

Mrs. Sharmila Upadhyay, Adv.
Mr. Pawan R Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
M/s Unuc Legal LLP, AOR

Mr. D S Mehra, AOR

Mr. Dhruv Mehta, Sr. Adv.
Mr. Yashraj Singh Deora, Sr. Adv.
Ms. Anupama Dhurve, Adv.
Mr. Priyesh Mohan Srivastava, Adv.
M/S. Mitter & Mitter Co., AOR

Mr. Bimlesh Kumar Singh, AOR

Mr. Tushar Mehta, Solicitor General
Mr. B. K. Satija, A.A.G.
Mr. Rahul Khurana, Adv.
Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Gaj Singh, Adv.

Mr. S. Guru Krishna Kumar, Amicus Curiae
Ms. Srishti Agnihotri, AOR
Mr. Ashwin K., Adv.
Mr. Vishesh Goel, Adv.
Ms. Sanjana Grace Thomas, Adv.
Mr. D.p.singh, Adv.
Ms. Tara Elizabeth Kurien, Adv.
Ms. Anchal Kanthed, Adv.

Ms. Malvika Kapila, AOR
Ms. Harbani Shinh, Adv.
Ms. Tanwangi Shukla, Adv.
Ms. Apoorva Jain, Adv.

Mr. Vivek Narayan Sharma, AOR
Ms. Shruti Priya Mishra, Adv.
Mrs. Mahima Bhardwaj Kalucha, Adv.

Mr. Akash Singh, Adv.
Mr. Shubham Awasthi, Adv.

Mr. Anand Mishra, AOR
Mr. Dinesh Chandra Pandey, AOR
Mr. Raj Bahadur Yadav, AOR
Mr. Kiran Kumar Patra, AOR
Mr. Rajesh Kumar Chaurasia, AOR
Ms. Richa Kapoor, AOR

Mr. Akshay Verma, AOR
Ms. Sushma Verma, Adv.
Mr. Abhinav Singh, Adv.

Mr. Kailash Prashad Pandey, AOR
Mr. Varun Varma, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Amit Kumar Chawla, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Mahi Pal Singh, Adv.
Ms. Manisha Chawla, Adv.
Ms. Niharika Dwivedi, Adv.
Ms. Charanjeet Sidhu, Adv.
Mr. Shiva Nand Sharma, Adv.
Mr. Ishank Ranjan, Adv.
Mr. Abhishek Sharma, Adv.
Mr. Prakhar Shukla, Adv.
Mr. Ravinder Pal Singh, Adv.
Mr. Surabh Kumar Solnki, Adv.

M/S. Karanjawala & Co., AOR
Mr. Ashok Anand, AOR
Mr. Ejaz Maqbool, AOR
Mr. Chanchal Kumar Ganguli, AOR
Dr. Surender Singh Hooda, AOR

Mr. Siddharth Sengar, Adv.
Mr. Shantanu Krishna, AOR
Mr. Himanshu Tripathi, Adv.

Mr. Ekansh Mishra, AOR

Mrs. Aishwarya Bhati, A.S.G.
Mr. K M Nataraj, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Jagdish Chandra, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Rajat Nair, Adv.
Ms. Suhashini Sen, Adv.

Mr. Navanjay Mahapatra, Adv.
 Mr. T.s Sabrish, Adv.
 Mr. Mayanka Pandey, Adv.
 Mr. Madhav Singhal, Adv.
 Ms. Sunanda Shukla, Adv.
 Ms. Shreya Jain, Adv.
 Mr. A. Sirajudeen, Adv.
 Mr. P.v Yogeshwaran, Adv.
 Mr. Sharath Nambiar, Adv.
 Mr. B.k Satija, Adv.
 Mr. Sharadha Deskhmukh, Adv.
 Ms. Chitransh Sharma, Adv.
 Mr. Sharthak Karol, Adv.
 Mr. Manish, Adv.

Ms. Aishwarya Bhati, A.S.G.
 Ms. Suhasini Sain, Adv.
 Mr. Rajesh Kr. Singh, Adv.
 Mr. Rajat Nair, Adv.
 Mr. T.s.sabarish, Adv.
 Mr. Navanjay Mahapatra, Adv.
 Mr. Annirudh Sharma-II, Adv.
 Mr. Sudarshan Lamba, AOR

Mr. Ilin Saraswat, Adv.
 Ms. Ilma Saifi, Adv.
 Mrs. Anita Rani Sharma, Adv.Madhu
 Mrs. Poonam Seth, Adv.
 Ms. Zainab Sikander Saiyed, Adv.
 Mr. M. M. Kashyap, AOR

Ms. K. V. Bharathi Upadhyaya, AOR
 Ms. Rooh-e-hina Dua, AOR
 Mr. Haresh Raichura, AOR
 Ms. Shagun Matta, AOR

Mr. Samir Malik, AOR
 Mr. Krishan Kumar, Adv.

Mr. Krishna Pal Singh, AOR

Intervenor-in-person, AOR

Mr. Rakesh Mishra, AOR
 Ms. Deepika Kalia, Adv.
 Ms. Vasudha Singh, Adv.
 Ms. Savitri Verma, Adv.
 Mr. Sudeep Chandra, Adv.
 Mr. Akshit Tyagi, Adv.

Mr. Milind Kumar, AOR
Ms. Udita Singh, AOR
Ms. Anuradha Mutatkar, AOR

Mr. Chirag M. Shroff, AOR

Mr. Shyam D. Nandan, AOR
Mrs. Priya Puri, AOR
Mr. Zeeshan Diwan, AOR
Mr. Abhas Kumar, AOR
M/S. M. V. Kini & Associates, AOR
Mr. Rajivkumar, AOR

Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Ms. Madhulika, Adv.
Mr. Anand Kumar Rai, Adv.

Mrs. Aishwarya Bhati, A.S.G.
Mrs. Suhasini Sen, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Rajat Nair, Adv.
Mr. T S Sabarish, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Annirudh Sharma - Ii, Adv.
Mr. Amrish Kumar, AOR

Ms. Supriya Juneja, AOR
Mr. Anand Shankar, AOR

Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. M Aamir Faiyaz, Adv.
Ms. Anushka Rajora, Adv.
Mr. Rahul Vikram Singh, Adv.

Mr. Ajay Kumar Singh, AOR
Ms. Akriti Chaubey, AOR
Ms. Pratibha Jain, AOR
Mr. Ajay Pal, AOR

Mr. Shekhar G Devasa, Sr. Adv.
Mr. Manish Tiwari, Adv.
Mrs. Thashmitha Muthanna, Adv.
Mr. Ranjit Kotian, Adv.
Mr. Shashi Bhushan Nagar, Adv.
M/S. Devasa & Co., AOR

Ms. Astha Sharma, AOR

Ms. Aishwarya Bhati, A.S.G.

Ms. Suhashini Sen, Adv.

Mr. Rajat Nair, Adv.

Ms. Ruchi Kohli, Adv.

Mr. B.k.satija, Adv.

Ms. Swarupama Chaturvedi, Adv.

Ms. Shagun Thakur, Adv.

Ms. Chitrangda Rastravara, Adv.

Mr. Chinmayee Chandra, Adv.

Dr. N. Visakamurthy, AOR

Mr. Manan Verma, AOR

Mr. Gopal Singh, AOR

Mr. Umesh Bhagwat, AOR

Mrs. Anil Katiyar, AOR

Mr. Raj Kumar Mehta, AOR

Mr. Ranjan Mukherjee, AOR

Ms. Hemantika Wahi, AOR

Mr. Parth Awasthi, Adv.

Mr. Pashupathi Nath Razdan, AOR

Mr. K. R. Sasiprabhu, AOR

Mr. Anupam Raina, Adv.

Mr. Deepak Goel, AOR

Ms. Alka Goyal, Adv.

Ms. Shilpa Singh, AOR

Mr. Vishnu Kant, AOR

Mr. Irasis Acharya, Adv.

Ms. Rajnandini, Adv.

Mr. Guntur Pramod Kumar, AOR

Ms. Prerna Singh, Adv.

Mr. Dhruv Yadav, Adv.

Mr. T. V. S. Raghavendra Sreyas, AOR

UPON hearing the counsel, the Court made the following
O R D E R

[1] I.A. NOS.185063, 185065 & 185066 OF 2025:

1. As prayed, the applicant is permitted to forthwith amend prayer (i) in I.A. No.185063/2025.
2. Learned counsel for the applicant(s) submits that the proceedings pending before the learned National Green Tribunal (for short, 'NGT') would be withdrawn and also the affected parties would be impleaded, if not already impleaded.
3. The proceedings before the NGT is directed to be withdrawn within a period of two weeks from today.
4. Issue notice, returnable on 17.09.2025.
5. Dasti service, in addition, is granted.
6. In addition to the usual mode, liberty is granted to the applicant(s) to serve notice through the Central Agency/Standing Counsel for the respondent(s).

[2 & 3] I.A. Nos. 132125/2025 with I.A. Nos. 132266/2025 in WP(C) No. 171/1996 and IA No.122148/2025 and IA No.122149/2025:

1. These applications pertain to the grant of permission for felling of Khair trees.
2. Insofar as I.A. Nos. 132125/2025 & 132266/2025 in WP(C) No. 171/1996 are concerned, learned counsel for the State fairly states that since the applications were made within the stipulated period, there is no objection for allowing these applications.

3. Insofar as the IA Nos.122148/2025 & 122149/2025 are concerned, it is submitted that the said applications have been filed after the cutoff date and as such, the same are not entitled to be considered.

4. However, taking into consideration that the applications are filed by the farmers, we are inclined to allow the aforesaid applications.

5. We direct the Revenue Authorities to conduct a fresh survey and submit the report to the DFO within a period of four weeks. On such report being submitted, the concerned division shall take a decision with regard to the grant of permission to the applicants for felling of Khair trees.

6. We find that this Court is flooded with the applications filed by the poor farmers for grant of permission to fell the khair trees.

7. The Court faced a similar situation in the State of Himachal Pradesh. For small projects like Anganwadi, primary schools, primary health centres, the arterial roads connecting the villages to the main road, etc., the State was required to approach this Court prior to making such a construction. This Court was flooded with 600-700 matters. The entire developmental work had come to a standstill, inasmuch as, for a small thing, the State of Himachal Pradesh was required to approach this Court.

8. This Court, therefore, *vide* order dated 16th February, 2018 directed the State Government to constitute a State Committee

headed by Shri V.P. Mohan, IFS(Retd.), former Principal Chief Conservator of Forests, Himachal Pradesh and a second member to be nominated by the Vice Chancellor, Dr. Y.S.Parmar, University of Horticulture and Forestry, Nauni, Solan, Himachal Pradesh who shall be a Professor of Silviculture, which would consider grant of permission for undertaking such projects.

9. We are of the view that the Union Territory of Jammu and Kashmir should formulate a similar scheme, where the grievance of the farmers can be addressed at the local level, rather than they being required to rush to this Court for small things.

10. We, therefore, direct the Union Territory of Jammu & Kashmir to come out with a proposal in that regard after examining our order dated 16th February, 2018 within a period of four weeks from today.

10. List after four weeks.

[4] IA Nos.101677/2025, IA No.90783/2025, IA No.90784/2025 and IA No.135350/2025, IA No.135351/2025, IA No.135375/2025 & IA No.135376/2025:

1. The prayers made in these applications are similar to the prayers made in IA Nos. 162033, 162034, 162154, & 162155 of 2025, which were considered, and orders were passed by this Court on 23rd July, 2025. These applications would also, therefore, be covered under the said order.

2. The aforesaid applications are, therefore, disposed of in terms of the order passed on 23rd July, 2025.

[5] I.A. Nos. 88067/2025, 110655/2025, 110660/2025, 120608/2025:

1. Learned ASG submits that the MoEF&CC will file its reply within four weeks.
2. List these applications after four weeks.

[6] I.A. Nos. 90595/2025 & 90596/2025:

1. Learned counsel for the State of Karnataka submits that the work undertaken by the State Government is for providing water pipelines and underground electricity supply to the areas wherein 1280 families are residing in around 43 hamlets. It is submitted that on account of the order passed by this Court dated 29th April, 2025, the State is not in a position to undertake this work. He, therefore, submitted that the residents of the hamlets are deprived of potable water and electricity supply.

2. Ms. Shibani Ghosh, the learned counsel appearing on behalf of the applicant(s), on the contrary submitted that if the work is allowed to be undertaken, it will amount to allowing civil works and activities in common settlements in core area. Ms. Ghosh and the learned Amicus Curiae, therefore, submitted that the State must take earnest steps so as to provide for resettlement of the villagers residing in the said hamlets to an area outside the core area.

3. It cannot be gainsaid that the right to potable water and the right to electricity are now considered the very basic rights which a citizen is entitled to, to live a life with dignity. As such, we

are inclined to modify our order dated 29th April, 2025, and permit the State to undertake only the work with regard to laying down the pipelines for water supply and underground pipelines for electricity connection to the hamlets. However, the State shall also finalise a proposal for resettlement of the villagers to an area outside the core area.

4. Accordingly, eight weeks time is granted to the State to file an affidavit stating therein as to what steps the State is taking for resettling the villagers outside the core area.

5. Learned counsel for the State further submits that the proposal for converting the Kachcha roads to all weather roads is pending before the National Board for Wildlife (NBWL).

6. We clarify that the pendency of the present applications should not come in the way of the Standing Committee of the NBWL to consider the proposal of the State Government for converting the kachcha roads to all weather roads.

7. List after eight weeks.

[7] I.A. NOS. 104049 & 104048 of 2025 WITH I.A. NO. 140936 OF 2025, I.A. NOS. 127050, 127055 & 132503 OF 2025 WITH CIVIL APPEAL NO. 6790 of 2025, I.A. NOS. 105337, 105336 & 110791 of 2025;

AND

[8] I.A. NO. 156703 OF 2024 AND I.A. NO. 156707 & 156710 OF 2024 WITH I.A. NO. 182429 & 182432 OF 2024 AND I.A. NO. 279970 & 279972 OF 2024 AND I.A. NO. 8102 OF 2025; I.A. Nos. 212089, 212084, 212086 of 2024; I.A. NOS. 185524 OF 2025; C.A. D. NO. 12516 OF 2019, SUO-MOTO WRIT PETITION (CIVIL) NO. 1 OF 2023 WITH I.A. NO. 285430/2024 AND I.A. D. NOS. 227339 & 282482/2024 AND I.A. NOS. 128329 & 128330/2025 AND I.A. D. NOS. 174013, 169812 & 169815/2025 AND I.A. D. NOS. 169819 AND 169820/2025 AND I.A. D. NO.

185532/2025 AND I.A. NOS. 185511, 185512 & 185514/2025 AND I.A. D. NOS. 185646 & 185660/2025:

List on 08th September, 2025

[9] IA Nos. 140072/2025 & 140078/2025:

1. A Partial Court Working Days' Bench of this Court has passed the following order on 23rd June, 2025:

1. Subject to the orders of the Hon'ble Chief Justice of India, list the matter on 16.07.2025. In the meantime, learned Amicus Curiae and the learned counsel for the State may examine the applications and give their responses.

2. Let the copy of the applications be also given to the Central Empowered Committee to seek its response in the matter.

3. Let the status-quo be maintained till 16.07.2025.

2. The learned Amicus Curiae submits that pursuant to the aforesaid order, the CEC has examined the issue.

3. According to CEC, instead of felling 875 trees, the number of trees to be cut can be restricted to 500 trees.

4. We direct the State to take into consideration the recommendations of the CEC and file its reply within a period of four weeks from today. The CEC should give its report/recommendations to the State within a period of two weeks.

5. List on 17.09.2025.

[10] IA No. 218391/2024:

List along with SLP(Civil) Diary No.22109/2025.

[11] IA Nos. 125409/2025 & 125412/2025:

1. Learned ASG submits that for considering the correctness of the averments made in these applications, it will be appropriate that a Committee consisting of senior officers from the MoEF&CC and State Government is constituted which shall examine the issue and submit a report to this Court.

2. We, therefore, direct that a Committee comprising of the following officers shall be constituted:

(i) Director/Additional Director, State Mines & Geology Department, State of Assam.

(ii) Scientist from the Shillong Regional Office of the MoEF&CC;

(iii) A representative not below the rank of District Forest Officer to be appointed by the Principal Chief Secretary, State of Assam;

(iv) Senior officer of the Revenue Department to be nominated by the Principal Secretary/Additional Chief Secretary of the Revenue of the State of Assam.

3. The aforesaid Committee shall start its actual functioning within one week from today and submit a report to this Court within a period of four weeks from today.

4. List after four weeks.

5. We further direct that in the meantime, if the said Committee finds that any of the miners are indulging into illegal mining

activities, without valid permission, the District Mining Officer shall take steps to stop such activities forthwith.

6. As prayed, fresh notice be issued on furnishing of correct address by learned counsel for the applicant(s), returnable on 17.09.2025.

[12] IA Nos. 125603/2025 & 125604/2025:

1. The issue in these applications concerns the illegal mining activities in forests of Ri-Bhoi and Khasi Hills in the State of Meghalaya.

2. Mr. Nalin Kohli, learned senior counsel appearing on behalf of the State of Assam submitted that due to illegal mining activities carried out in the State of Meghalaya, the State of Assam is facing flood like situations, thereby causing hardships to the citizens residing in the plains.

3. The learned counsel appearing on behalf of the State of Meghalaya submits that the reply is already submitted to the CEC. However, the learned Amicus Curiae disputes the position and submits that though specific instructions had been given to the State of Meghalaya, no reply has been filed so far.

4. We, therefore, grant four weeks' time, by way of last chance, to the State of Meghalaya to file its affidavit stating therein what steps are being taken by the State for preventing illegal mining activities in the Khasi Hills.

5. We further clarify that in case we do not find the affidavit filed by the State Government satisfactory, we would be compelled to direct the presence of the Chief Secretary and take such steps as are found appropriate.

6. List on 17th September, 2025.

[13] IA Nos. 110282/2025, 110283/2025, 111437/2025, 111438/2025, 89008/2025, 89010/2025, 139000/2025:

1. These applications have been filed by the applicants stating therein that though the applications of the applicants for renewal of the mining lease(s) have been considered, but no extension has been granted. It is submitted that in some of the cases, prior to passing of the order dated 09th May, 2024 in WP(C) No. 4677 of 2025, the mining leases have been renewed by paying royalty for a period of 15 years. It is submitted that, however, now a discriminatory treatment is being meted out to the applicants.

2. Mr. K.M. Nataraj, learned Additional Solicitor General appearing on behalf of the State of Rajasthan submits that the mining leases are now being extended in view of the order passed by this Court on 09th May, 2024.

3. *Vide* the said order, though we have granted liberty to the State to consider and process the applications for grant/renewal of mining leases, including obtaining statutory clearances from various authorities, no final permission shall be granted for mining in Aravali Hills and Ranges as defined in the FSI report dated 25th August, 2010 without permission of this Court.

4. *Vide* the said order we had also clarified that our order should not be construed as prohibiting the legal mining.
5. We, therefore, permit the State Government to file an application before this Court seeking permission to renew/extend the mining leases of such of the applicants whose applications have been found to be in conformity with the relevant provisions and who have also fulfilled all the statutory compliances. Such an application should be filed within a period of two weeks, with an advance copy to the learned Amicus Curiae and learned ASG appearing for the MoEF&CC.
6. List on 08th September, 2025.

[14] Aravali batch - WP (C) Nos. 4677/1985 & 202/1995

1. In the present matter, taking into consideration that different States, in which the Aravali Hills and Ranges are situated, adopt a different definition for Aravali Hills and Ranges, we had passed an order on 09th May, 2025 to constitute a committee comprising of the following:
 - i. Secretary, Ministry of Environment, Forest and Climate Change, Government of India.
 - ii. Secretaries of the Department of Forests, Government of National Capital Territory of Delhi and the States of Haryana, Rajasthan and Gujarat.
 - iii. A representative of the Forest Survey of India.
 - iv. A representative of the Central Empowered Committee.

v. A representative of the Geological Survey of India.

vi. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, shall be the convenor of the Committee".

2. The matter was thereafter listed before this Court on 27th May, 2025. On a day prior to the said date, an additional affidavit was filed by the MoEF&CC.

3. On the said date, we had also heard the learned ASG appearing for the Union of India. Learned ASG had submitted that the meetings of the Main Committee as well as the Technical Support Committee have been held on a number of occasions. It was also stated that the matter with regard to the preparation of the final report is in the final stages. She further submitted that the final report would be submitted at the earliest.

4. *Vide* order dated 27th May, 2025, we had therefore directed the Committee to expedite the process, finalize and submit the report to this Court within a period of two months.

5. As such, the period which was granted by this Court *vide* order dated 27th May, 2025 had come to an end on 27th July, 2025. No application for extension of the period was made. Now, an affidavit has been filed dated 05th August, 2025, praying for extension of the stipulated period.

6. Ms. Aishwarya Bhati, the learned ASG submits that multiple meetings have been held with the officers of the Geological Survey of India (GSI) and the Survey of India (SOI) to analyze the

information received from the States and other stakeholders. It is submitted that the geological maps pertaining to Aravali Hills and Ranges obtained from GSI have been analyzed with the help of SOI to understand the profile of the Aravali Hills and Ranges, in terms of elevation, slope, LUCU (Land Use and Land Cover) etc. It is submitted that since the analysis is being done for the whole of Aravali Hills and Ranges, which spreads across four States, the complete analysis of this data requires some more time.

7. What was contemplated by our order dated 09th May, 2025 was that on account of the different definitions by the different States, different yardsticks are being applied while granting permissions for the mining activities. In some of the States, where the restriction was that the mining could not be permitted beyond 100mt., the hills were permitted to be mined up to the height of 100 mt. from all the four sides, leaving the remaining part as a pillar, which was susceptible to collapse at any point of time. Basically, what is required to be done is to take a policy decision with regard to the definition of Aravali Hills and Ranges.

8. Having said that, we do not understand as to why a period of more than two months is required for arriving at a policy decision, which can be taken by the Secretary of the MoEF&CC by taking on board the representatives of all the State Governments. Be that as it may, since a period of only two more months has been sought to finalize and submit the report, we are inclined to grant time by way of last chance.

9. If, however, the report and recommendations are not submitted by the next date, the members of the Committee constituted in terms of our order dated 09th May, 2025, would be liable to be proceeded against for having committed Contempt of this Court, inasmuch as, the order dated 27th May, 2025 directing them to submit the final report within a period of two months from 27th May, 2025 has already lapsed. Further, till the said period lapsed on 27th July, 2025, neither an application nor an oral request for extension of the period was made. Only after the matter is listed today, a request has been made for extension of time by way of an additional affidavit.

10. We could have taken a serious view of the matter. However, we are not interested in punishing the officers. We are only interested in protecting the precious Aravali Hills and Ranges. We do not want further damage to be caused to the entire Aravali Hills and Ranges, which act as a protector against the disturbances which come from the Northern/North-Western side of the country. If, like at present, uncontrolled mining activities are permitted, it will cause a great threat to the ecology of the nation.

11. We, therefore, extend the period for two months, by way of last chance. The time of two months from 05th August, 2025 (the date of filing of the latest additional affidavit), would end on 05th October, 2025. However, we are granting further time till 15th October, 2025, on which date the report and the recommendations of the Committee shall be filed in any case. We clarify that if by

the said date, the report and the recommendations are not filed, we will be constrained to take action against the members of the Committee for having committed Contempt of this Court.

12. Needless to state that if it is necessary in order to finalize the report, the Committee may meet regularly on a weekly basis. Needless to also add that with the advancement of technology, the meetings can also be held by video conferencing. Insofar as, the reasoning given that the complete analysis of the data required more time, we are of the view that for analysis, it is not necessary that the members of the Committee themselves work on every aspect of the matter. Field work can always be delegated to the officers in field so as to expedite the process. We need not say more.

13. We, accordingly, allow the request in terms of the prayer clause 'a' of the additional affidavit filed by MoEF&CC dated 05th August, 2025.

14. List after two months.

[15] Contempt Petition (C) Diary No.34292/2024 with IA No.168256/2024:

List on 08th September, 2025.

[16] IA Nos. 126582/2025, 135736/2025, 136040/2025, 135954/2025, 138810/2025, 138813/2025, 159062/2025, 159063/2025, 173765/2025, 173767/2025:

1. IA No. 126582/2025 is the report No. 25 of 2025 filed by the CEC. It appears that two applications were filed before the CEC. First one being IA No. 1587/2024 by one Mr. Rajeev Ranjan, through which he has raised objections against the approval of the proposed group housing project on a land situated at Khasra No. 1230/2, Sector B, Pocket-1, Vasant Kunj, New Delhi (hereinafter referred to as the subject land). It is contended before the CEC by the said Rajeev Ranjan, that the subject land is a part of the Morphological Ridge Area. Another application being IA No. 1608/2025 has been filed by Mr. Vivek Gupta, learned Advocate, on behalf of one M/s RR Texknit LLP before the CEC with a prayer that the development plan of the project site for construction of group housing project on the subject land be approved by the CEC.

2. On consideration of the submissions made on behalf of Mr. Rajeev Ranjan and M/s RR Texknit LLP, and the documents of the Delhi Development Authority, MCD sanction plan, environment clearance, Delhi Pollution Control Committee clearance, Delhi Urban Art Commission clearance, Airports Authority of India clearance, Directorate of Delhi Fire Service, Delhi Jal Board clearance, BSES Rajdhani Power Limited clearance and the documents of Land Acquisition Collector (South) and the report of the Forest Officer, the CEC by a report dated 14th May, 2025 has recommended thus:

"a) As per the extant norms/rules, the M/s RR Texknit LLP shall deposit 5% of the sanctioned project cost with the Ridge Management Board Fund and which, under the close supervision and direction of the Ridge Management Board, shall be used by the Delhi Forest Department for tree plantation, conservation and development of the Delhi Ridge.

b) All the conditions laid down by various statutory authorities, especially the conditions imposed by the MoEFCC, while granting the Environmental clearance shall be strictly adhered to.

c) No felling of trees shall be allowed, and M/s RR Texknit LLP shall ensure protection of all 23 trees standing on the 'subject land'.

d) The periphery of the 'subject land' is around 385 meters in length. There shall be green fencing all around the periphery, and around 250 trees of indigenous species shall be planted alongside it in two rows at a spacing of 3 meters by 3 meters. Similarly, another 250 trees of indigenous species shall be planted along with internal roads that will be constructed.

e) Adequate provision for water for birds, squirrels, etc. which are so ubiquitous on the subject land shall be made.

f) M/s RR Texknit LLP must undertake a thorough anyalysis and corresponding remedial measures with respect to the waste management, availability of portable water, rainwater harvesting, and energy conservation, for the proposed Group Housing Project.

g) Quarterly compliance report of all the conditions that may be imposed by this Hon'ble Court shall be submitted by M/s RR Texknit to the CEC through the online portal maintained by the CEC for the same.

(<https://cedindia.in/auth/login>)

h) Any other condition that this Hon'ble Court may impose."

3. It is further to be noted that IA Nos. 159062/2025 & 159063/2025 have been filed in the present proceedings by M/s RR Texknit LLP praying that the recommendations of the CEC be accepted, whereas IA Nos. 136040/2025 & 135736/2025 have been filed in the present proceedings by Mr. Rajeev Ranjan praying for rejection of the recommendations contained in the CEC report.

4. We have heard the learned Amicus Curiae, Mr. Siddharth Bhatnagar, learned senior counsel for M/s RR Texknit LLP and Mr. Shoeb Alam, learned senior counsel for Mr. Rajeev Ranjan.

5. Mr. Bhatnagar submitted that M/s RR Texknit LLP i.e., the project proponent has all the NOC clearances right from 1987. However, on account of the objections raised by the RWA the project could not be started. He further submitted that as a matter of fact, the Contempt filed before the High Court alleging the felling of the trees has itself been rejected by the High Court.

6. As against this, Mr. Alam submits that the project proponent and the Builder have been found guilty of creating fabricated documents and felling the trees. He submits that recommendation for lodging the FIRs has also been made.

7. We do not propose to go into the rival contentions inasmuch as the CEC, after examination of all the material on record, has made its recommendations. While making the recommendations it has taken

into consideration the clearances/NOCs granted by various authorities. It has also considered the report of the Forest Department. Not only that, while recommending to grant permission to the project proponent to develop the land, it has also imposed stringent conditions.

8. Insofar as the allegations of Mr. Alam with regard to felling of trees are concerned, it will be relevant to note the orders passed by the learned Single Judge of the High Court dated 06th December, 2024, in CM APPL. No. 52907/2024 and CM APPL. No. 52908/2024 in Cont. CAS (C) No.1149 of 2022:

"7. These are applications seeking directions to the Deputy Conservator of Forest to conduct an inspection *qua* removal and felling of trees in Khasra No. 1230/2 measuring 6 bighas and 7 biswa.

8. As per the report of the DCF (South), in paragraph 6 it is stated that there were a total number of 23 trees present at the site, out of which 19 trees are healthy, 1 tree has fallen, which was rehabilitated, and 3 number of trees have dried out.

9. The number of healthy trees as recorded in the order dated 04.10.2024 remains the same.

10. Mr. Ahluwalia, learned counsel, on instructions, states that the owner of the property shall ensure that all 19 trees are kept healthy and alive and the 1 rehabilitated tree shall be kept in good condition.

11. In view of the above, the applications are disposed of in the aforesaid terms."

9. Mr. Bhatnagar, however, submits that an application for recall of the said order has been filed. It is further submitted that in

the said proceedings also, the DFO had stood by its stand that there has been no illegal felling of the trees and one of the report is on account of a confusion created during inspection of the site.

10. Be that as it may, since the applicant is having valid permissions from all the competent authorities and since the CEC has also found that the permission to go ahead with the project can be granted on imposing certain stringent conditions, we see no reason not to accept the recommendations of the CEC. In the event, it is found that the project proponent has committed a crime with regard to felling of trees, the law would take its own course. Further, a criminal also cannot be prohibited to use his property in the manner he desires, subject to obtaining requisite permissions from the competent authorities.

11. In that view of the matter, IA Nos. 159062/2025 & 159063/2025 stand allowed subject to the project proponent scrupulously following all the conditions as stipulated in the report of the CEC. Consequently, IA Nos. 135736/2025, 136040/2025, 135954/2025, 173765/2025, 173767/2025 are dismissed. IA Nos. 126582/2025, 138810/2025 & 133813/2025 stand disposed of.

[29] IA Nos. 85332/2023, 85124/2023, 60136/2024, 60352/2024, 64180/2024, 64434/2024, 67379/2024:

1. Learned ASG has placed on record the Office Memorandum F.No.WL-6/57/2025-WL, MoEF&CC (Wildlife Division), dated 25th July, 2025.

2. The Office Memorandum states that the proposal of the State of Assam for alteration of boundary of Pobitra Wildlife Sanctuary by exclusion of 470.67 ha and inclusion of 564.83 ha in District Morigaon was considered in the 84th Meeting of the Standing Committee of National Board for Wild Life, held on 26th June, 2025.

3. The OM further states that the Standing Committee has found it necessary to have a site inspection and has appointed a Committee of the following officers for conducting the site inspection:

1. Dr. R. Sukumar, Member NBWL as Chairman
2. Representative from State Forest Department as Member.
3. Representative from Wildlife Institute of India as Member.
4. DIG Regional Office Shillong as Member convenor.

4. Since there is progress in the matter, we direct the matter to be listed after eight weeks.

REST OF THE APPLICATIONS/MATTERS:

List on 17.09.2025.

(POOJA SHARMA)
AR-CUM-PS

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR

(*OM dated 25.07.2025 is annexed with the ROP)